## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2168
ANSWERED ON:23.11.2010
CIVIL DEFENCE
Azad Shri Kirti (Jha);Bundela Shri Jeetendra Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the institution of civil defence has been able to achiever its desired objectives in the country;
- (b) if so, the details of responsibilities assigned to the said institution and the success achieved thereon;
- (c) the details of training facilities and financial assistance provided to the said institution during the last three years;
- (d) whether the members of civil defence are attached with the police to perform their duties;
- (e) if so, the details thereof;
- (f) whether the member of the said institution have been deployed during the recent Commonwealth Games; and
- (g) if so, the details of responsibilities assigned and success achieved thereon?

## **Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Yes, Madam.
- (b): The responsibilities assigned to the Civil Defence are as under:

Civil Defence in India operates under Civil Defence Act 1968 and as amendment in 2010. Salient features defining the purpose and responsibilities are given as under:

# In accordance with the provisions of this Act Civil Defence includes any measures, not amounting to actual combat, for affording protection to any person, property, place or thing in India or any part of the territory thereof against any holistic attack whether from air, land, sea and other places or for depriving any such attack of the whole or part of its effect, whether such measures are taken before, during or after the time of such attack.

# The role/ field of responsibility of Civil Defence has been further expanded through executive instructions issued by the Ministry of Home Affairs in 2003 advising the States Governments to utilize the Services of Civil Defence volunteers for mitigation, prevention and preparedness for disasters as wells as for response and relief after a disaster has struck and incident/ accident, social service, welfare services etc. in addition to its role in the event of external aggressions and internal disturbances under the Civil Defence Act, 1968.

# Civil Defence Act has been amended in 2010 to include the above activities under Disaster management as additional statutory role of civil Defence.

The responsibility of Civil Defence are summarized as under:

- # Saving life;
- # Minimizing damage to property;
- # Maintaining continuity in production;
- # Keep up the high morale of public;
- # Enhancement of capacity of the community to deal with the adverse situation and assisting the community in providing rescue & relief during and after disasters During the wars of 1965 and 1971 the Civil Defence performed a commendable Job and fully achieved its objectives.
- (c): At present there is a National Civil Defence College and 17 state level training institute providing training to Civil Defence

personnel.

# A centrally sponsored schemes for revamping of Civil Defence set up in the Country at a cost of Rs. 100 crore during 2009-10 to 2011-12 is under implementation. The schemes provides for setting up 10 new State level Civil Defence Training Institutes at a cost of Rs.19.20 crore and upgradation/ renovation of 17 existing institutes at a cost of Rs. 18.20 crore.

# Central financial assistance to the States in the form of Grants-in-aid is provided as reimbursement of expenditure incurred by them for raising, training and equipping of Civil Defence volunteers in categorized towns/ districts. The ratio of share of Central and States expenditure on these items is 25: 75 to all states including Assam except North-East State where the ratio is 50: 50.

# The details of amount reimbursed to the States Government during the last three years are given as follows:-

## Rs. in crore

Year Allocation Release

2007-08	12.00	12.00	
2008-09	11.40	10.79	
2009-10	11.40		11.40

- (d): No, Madam.
- (e): In view of (d) above does not arise.
- (f): Yes, Madam.
- (g): 293 Civil Defence volunteers were employed for the work relating to transport functional Area to act as Load Zone Supervisor, Parking Supervisor as well as Guide for spectators and participants at various venues and Airport.
- 31 Civil Defence volunteers were also deployed as Drivers in the Commonwealth Games.

225 Civil Defence volunteers with stretchers and other equipment were deployed by Delhi Disaster Management Authority (DDMA) as a Quick Response Force at various venues/ stadiums to act in case of any disaster/ eventuality for rescue and evacuation.